

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

CONTEMPT PETITION (C) NO.128/2011 IN SLP(C) NO.27703/2010

DAVINDER KUMAR & ORS.

Petitioner(s)

VERSUS

JAGDISH SINGH

Respondent(s)

O R D E R

We have heard the learned counsel for the parties.

The contemnor is present in Court. He undertakes to vacate the premises and hand over the vacant and peaceful possession of the same to the landlord within 48 hours. In case, the possession is not handed over within 48 hours, non-bailable warrant shall be issued against the contemnor. We further direct the contemnor to pay the agreed rent for 8 months, within 48 hours, if it has not been already paid till date.

The contempt petition is disposed of accordingly.

.....J
(DALVEER BHANDARI)

.....J
(V.S. SIRPURKAR)

.....J
(DEEPAK VERMA)

New Delhi;
May 12, 2011.

